



**HIGH COURT OF JUDICATURE FOR RAJASTHAN AT
JODHPUR.**

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WWW.LIVELAW.IN

S.B. Criminal Misc. Bail Application No. 6918/2021

Ramdhan S/o Basti Ram Bishnoi, Aged About 27 Years, Dharnok,
Police Station Panchu, District Bikaner.
(At Present Lodged In Sub Jail, Sangaria).

-----Petitioner

Versus

State Of Rajasthan through P.P.

-----Respondent

For Petitioner(s)	:	Mr. Ramawatar Singh Choudhary (through VC)
For Respondent(s)	:	Mr. Farzand Ali, GA-cum-AAG with Mr. Sudhir Tak, A.G.A. Mr. Mukhtiyar Khan, Dy. G.A. Mr. Shiv Kumar Bhati, Dy.G.A. Mr. A.R. Choudhary, Dy.G.A. Mr. Mukesh Trivedi, Dy.G.A. Mr. Laxman Solanki, Dy.G.A. Mr. Shrawan Bishnoi, Dy.G.A. Mr. Vikram Sharma, Dy.G.A. Mr. M.R. Pareek, Spl. PP, NCB (all present-in-person)

HON'BLE MR. JUSTICE DEVENDRA KACHHAWAHA

Order

02/07/2021

While arguing the matter, learned counsel Shri R.S. Choudhary appearing on behalf of the petitioner through video conferencing used filthy language before this Court and argued the matter loudly and in a shouting manner which is against the



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decorum of the Court and even he abused the Court which amounts to Contempt of Court.

During the course of hearing of the bail application, it has brought to the notice of this Court that two other cases of similar nature are also pending against the accused-applicant and the investigation in the present matter has not been completed, therefore, looking to the facts and circumstances of the case, the gravity of the offence as well as the criminal antecedents of the accused-applicant, the Court expressed its opinion that, at present, the accused is not entitled to be released on bail and therefore, an option was given to the counsel for the petitioner either to get the matter adjourned or withdrew the bail application with the liberty to renew the prayer after filing of the charge-sheet.

At this juncture, the counsel for the petitioner, Mr. Ramawatar Singh Choudhary inappropriately opened up passing unwelcoming comments upon this Court. His behaviour and demeanour was certainly of maligning the dignity and decorum of the Court. The Counsel deliberately and willfully uttered obnoxious and filthy language which is normally used by cheapsters and street goons. Counsel Mr. Ramawatar Singh Choudhary didn't hold his horses and went on uttering direct abuses to this Court personally, further, the counsel commented bad upon the functioning of the Court on the judicial side.

Being aghasted and stunned by such intimidating and defamatory act of the counsel and his levelling of scurrilous



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allegations in order to cow down the judicial system. The counsel has verily crossed all limits with his sheer act of blatant disrespect towards the adjudicating Judge as well as for the institution too.

The entire court room including the Public Prosecutors of the State, Union and Court Staff having the lady Court Master were shocked to see such obnoxious behaviour of the counsel, Mr. Ramawatar Singh Choudhary. The overall conduct of the counsel has certainly put a dent over the constitutional and judicial basic structure. The conduct of the counsel has definitely diminished the mutual respect and relation between the Bar and the Bench.

Looking to whatever has happened as aforesaid, this Court feels that if suitable and appropriate actions are not taken against the delinquency of the counsel, it will definitely breach and erode the public faith, trust and respect for entire justice delivery system and the same would be injurious to the self-esteem of a sitting Judge and it may further encourage the other lawyers to behave in such unruly and disrespectful manner.

It is therefore, deemed appropriate to condemn the conduct and behaviour of Mr. Ramawatar Singh Choudhary, counsel appearing for the petitioner. Although, the act of the counsel is certainly warranting initiation of contempt proceedings but instead thereof, a lenient view is being taken just to maintain judicial dignity and decorum of the Court. It is, therefore, felt appropriate to bring such sorrow state of facts to the notice of the Bar Council of Rajasthan to take suitable actions against the counsel Mr. Ramawatar Singh Choudhary forthwith.



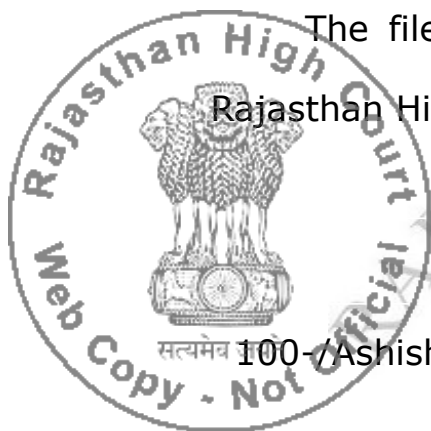
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The Registry is hereby directed to send a copy of this order to the Chairman/ Secretary, Bar Council of Rajasthan, Jodhpur to take appropriate actions against the counsel Mr. Ramawatar Singh Choudhary.

The file may be placed before Hon'ble the Chief Justice of Rajasthan High Court for further course of action.

(DEVENDRA KACHHAWAHA),J

100-/Ashish/Ravi Kh-



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